

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Excise Appeal No. 75804 of 2015

(Arising out of Order-in-Original No. 21/COMMR/BOL/15 dated 31.03.2015 passed by the Commissioner of Central Excise and Service Tax Commissionerate: Bolpur, Nanoor Chandidas Road, Sian, Bolpur, District: Birbhum, West Bengal, PIN – 731 204)

**Shri Mukesh Goel, Director,
M/s. Kalika Cement Limited**

: Appellant

[Presently 'M/s. Aanchal Cement Ltd.']
Fatehpur, Jagatdhi Village Road,
P.O.: Sitarampur, Asansol,
District: Burdwan, West Bengal

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Bolpur Commissionerate,
Nanoor Chandidas Road, Sian, Bolpur,
District: Birbhum, West Bengal, PIN – 731 204

AND

Excise Appeal No. 75805 of 2015

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: Appellant

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VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Bolpur Commissionerate,
Nanoor Chandidas Road, Sian, Bolpur,
District: Birbhum, West Bengal, PIN – 731 204

APPEARANCE:

None for the Appellant(s)

Shri B.K. Singh, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 77572-77573 / 2025

DATE OF HEARING / DECISION: 27.10.2025

ORDER: [PER SHRI K. ANPAZHAKAN]

The appeals have been filed in the year 2015 and adjournments have been granted on several occasions, as per the following list: -

- i. 02.12.2024
- ii. 16.01.2025
- iii. 10.03.2025
- iv. 07.04.2025
- v. 17.06.2025
- vi. 06.08.2025

1.1. This shows that the appellants are not interested in pursuing these appeals.

2. Accordingly, we dismiss the appeals on account of non-prosecution.

(Dictated and pronounced in the open court)

Sd/-

(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd